

Item No. 15
26-8-2002

MA 1048/2002 in
OA 985/2002

(2)

Present: Applicant in person.

Sh. Indevit Singh, Puroh. Sh. Ravinder Nischal, Id.
Court for respondents.

Through this MA respondents have sought extension of time for implementation of the directions of this Court contained in order dated 15-4-2002 in OA 985/2002 wherein they have been directed to dispose of the representation of the applicants by passing a detailed and speaking order within a period of one month. Copy of the same was served on 20-4-2002 and the statutory time has already expired on 19-5-2002. However, it is noted by the learned Court for respondents that from the respondents one copy of the directions and a personal order would be passed within one week, i.e., by 3-9-2002.

Noting the above statement made by the respondents' counsel, MA is disposed of by extending the time for implementing the directions up to 03-9-2002. It is however made clear that the respondents shall meticulously comply with the directions by 03-9-2002.

MA is accordingly disposed of. No costs.

(Shanker Ram)
M(J)

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